

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-120
284/252/ND/2020

IN THE MATTER OF:

HATBUSHA FRAGRANCE PRIVATE LIMITED

.....APPLICANT

Vs.

REGISTRAR OF COMPANIES DELHI AND HARYANA

....RESPONDENT

SECTION

U/s 252 (1)

Order delivered on 01.12.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant :


For the Respondent :

For the Intervener :

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on 08.12.2020.


(Madhu Narula)
Court Officer

MAMTA